ACT No. V of 1914.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 24th February, 1914.)

An Act further to amend the Negotiable Instruments Act, 1881.

WHEREAS it is expedient further to amend the Negotiable Instruments Act, 1881, so as to remove doubts as to the validity of the making and endorsing of negotiable instruments in certain forms; It is hereby enacted as follows:—

- 1. This Act may be called the Negotiable In-Short title. struments (Amendment) Act, 1914.
- 2. In section 13 of the Negotiable Instruments Amendment of Section 13 Act, 1881 (hereinafter called the said Act), after the Act XXVI figures "13" insert the figure and signs "(1)", and of 1881 to the same section add the following sub-section, namely:—
- "(2) A negotiable instrument may be made payable to two or more payees jointly, or it may be made payable in the alternative to one of two, or one or some of several payees."
- 3. In section 16 of the said Act, after the figures Amendment "16" insert the figure and signs "(1)" and to the Act XXVI same section add the following sub-section, namely:—of 1881.
- "(2) The provisions of this Act relating to a payee shall apply with the necessary modifications to an indorsee."

XXVI of 1881.

XXVI of 1881.